

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:1647

ANSWERED ON:09.03.2007

INTER STATE POWER DISPUTE

Bangaru Smt. Susheela Laxman;Bhagora Shri Mahavir

Will the Minister of POWER be pleased to state:

(a) whether any agreement was reached in May, 1984 between the Union Government and the State Governments of Punjab, Haryana and Rajasthan regarding sharing of power generated in hydel power projects of Punjab ;

(b) if so, whether consequent upon the enactment of Punjab Termination of Agreements Act, 2004 by the Government of Punjab, terminating all its agreements on sharing of water with other States, the Union Government has referred the matter regarding sharing of power generated from hydel power projects of Punjab with other States to the Supreme Court for advice;

(c) if so, the response of the Supreme Court thereto; and

(d) the steps taken by the Union Government to resolve the issue ?

Answer

THE MINISTER OF THE STATE IN THE MINISTRY OF POWER (SHRI SUSHILKUMAR SHINDE)

(a) to (d) : An agreement was reached between the States of Punjab, Haryana & Rajasthan and Government of India on 10.05.1984, wherein it was agreed that in view of the claims raised by Haryana & Rajasthan for sharing of power in Anandpur Sahib Hydel Project, Mukerian Hydel Project, Thein Dam project, UBDC Stage-II and Shahpur Kandi hydel Scheme, the Government of India shall refer the matter to the Hon`ble Supreme Court for its opinion. A reference was to be made to the Hon`ble Supreme Court seeking its opinion whether the States of Rajasthan & Haryana are entitled to a share in the power generated from these hydel schemes and in case they are, what would be the share of each State. It was agreed that the Supreme Court's opinion obtained by Government of India shall be remitted to the signatory states and shall be binding on them.

In order to resolve the issue amicably, a number of formal and informal discussions have taken place since 1984. So far, no consensus has emerged due to divergent views. Further, consequent upon the enactment of the Punjab Termination of Agreements Act, 2004 by the Government of Punjab terminating all its agreements on sharing of water with the other States, the Union Government has referred the matter to the Hon`ble Supreme Court for seeking its advice.